

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. : 38/MP/2023

Subject : Petition for approval of Central Electricity Regulatory Commission for inclusion of 400/220/66 kV GIS Pooling Sub-Station Wangtoo (Sherpa Colony) of H.P. Power Transmission Corporation Limited under PoC mechanism for recovery of transmission charges under Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Date of Hearing : 13.9.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri A.K Goyal, Member
Shri P.K. Singh, Member

Petitioner : H.P. Power Transmission Corporation Limited (HPPTCL)

Respondent : Himachal Pradesh State Electricity Board Limited (HPSEBL) & Ors.

Parties present : Ms. Swapna Seshadri, Advocate, HPPTCL
Ms. Shivani Verma, Advocate, HPPTCL
Shri Sakya Singh Chaudhuri, Advocate, TPGPL
Shri Aryaman Singh, Advocate, TPGPL
Shri Swapnil Verma, CTUIL
Shri Ranjeet S Rajput, CTUIL
Ms. Ankita Singh, CTUIL
Shri Sunil Kanaujiya, NRLDC
Shri Devi Prasad, NRLDC

Record of Proceedings

Himachal Pradesh Power Transmission Corporation Limited (HPPTCL) has filed the instant petition praying for the inclusion of its 400/220/66 kV GIS Pooling Sub-station Wangtoo under the common pool for recovery of transmission charges under the 2020 Sharing Regulations. The reason for this is that the power generated by the HEPs is going out of the State of Himanchal Pradesh via Wangtoo Sub-station and is hence eligible for being granted the ISTS status.



2. The learned counsel for the Petitioner submitted that, as per the direction of the Commission, NRLDC and CTUIL have been impleaded as Respondents in the matter, but CTUIL has not submitted its reply. Learned counsel further submitted that the Petitioner has filed a rejoinder to the replies filed by the Respondents, NRLDC and Tidong Power Generation Private Limited (TPGPL).

3. In response to an observation of the Commission as to why HPPTCL agreed to construct the said sub-station on its own rather than assigning the same to CTUIL when this was conceived as an ISTS asset, the learned counsel for the Petitioner submitted that the CTUIL, in the 18th Consultation Meeting for Evolving Transmission Schemes in the Northern Region, held on 28.4.2023, declared that the Wangtoo Sub-station will be used as an ISTS for evacuation of power and directed the Petitioner to take up the matter with the Commission. The Commission observed that in that case, the CTUIL should have approached the Commission with the proposal for using the STU system as an ISTS system rather than the Petitioner.

4. The representative of the CTUIL submitted that it was planned to evacuate power from Shongtong HEP and Tidong HEP after their commissioning through the Wangtoo Sub-station.

5. In response to a query of the Commission regarding the date of commissioning of the said HEPs, the representative of the CTUIL replied that the Shongtong HEP is anticipated to be commissioned in 2025, whereas Tidong is still under construction.

6. Learned counsel for TPGPL submitted that the status of the Wangtoo Sub-station, whether an inter-State or intra-State system, is not clear since, on the one hand, the Petitioner does not allow TPGPL to evacuate power through the said sub-station on the ground that it is an intra-State system and, on the other hand, has applied for ISTS status for the sub-station.

7. The representative for the NRLDC submitted that the said transmission system was envisaged as a STU at the planning stage and was not to be included in the common pool (PoC mechanism).

8. After hearing the parties, the Commission directed the CTUIL and the other Respondents, as a last opportunity, to file their reply by 6.10.2023 with an advance copy to the Petitioner, who may file its rejoinder along with additional submissions, if any, by 3.11.2023. The Commission directed that the due date for filing the reply and rejoinder be strictly complied with, and no further extension will be granted on that account.

9. The matter will be listed for final hearing on 21.12.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

